

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

WEDNESDAY THE TWENTY SIXTH DAY OF AUGUST  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B.N.JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 523 of 1987

Between:-

P.S.V. Pillai. (Party-in-person)

And

.....Applicants.

i) Dr. M.R. Srinivasan, Secretary, Department of  
Atomic Energy, C.S.M. Marg, Bombay - 400 039  
Maharashtra State.

2) Dr. K. Balarama Murthy, Chief Executive, Nuclear  
fuel Complex, Department of Atomic Energy,  
Hyderabad 500 762

.....Respondents.

Application under Section 19 of the Administrative  
Tribunals Act, 1985 praying that in the circumstances stated therein  
the Tribunal will be pleased to direct the respondents to review  
and make effect his promotion w.e.f. the dates mentioned  
below or w.e.f. such dates as Tribunal feel fit and  
make payments accordingly.

i) T/man (C): with effect from 1-5-1972, the date on which  
his juniors with equal or less CR gradings were promoted

ii) T/man (D): with effect from 1-2-1976, when promoted as  
T/le w.e.f. 1-5-1972 the applicant could have 4 year  
v.h. CR grading as on 1-2-1976 as required in  
the promotion norms.

ORDER OF THE TRIBUNAL

The applicant herein is an employee of Nuclear Fuel Complex, Department of Atomic Energy, Hyderabad. He was first appointed as Tradesman 'B' in Bhabha Atomic Research Centre, Department of Atomic Energy, Bombay on 22-7-1967. He now seeks in this application the following relief :-

1. Promotion as Tradesman Grade-C with effect from 1-5-1972 ;
2. Promotion as Tradesman Grade-D with effect from 1-2-1976 and
3. Promotion as Chargehand with effect from 1-2-1980.

Admittedly, all these reliefs relate to reliefs which ought to have been claimed long years ago. The applicant was informed on 23-8-1986 by ~~an~~ <sup>the</sup> impugned order that he had already/informed on the points raised by him in his earlier representation dated 20-2-1983 by the Department vide O.M. dated 13-5-1983. Assuming that the applicant had not come to the Court in the years 1972, 1976 and 1980, atleast after receipt of reply dated 13-5-1983, he ought to have been approached a competent Court and sought relief. In the

matters of seniority, representations/applications made at a very later period cannot be entertained. In any event, it is barred by limitation under section <sup>21</sup> ~~29~~ of the Administrative Tribunals Act, 1985. The application is accordingly dismissed.

*B.N.Jayasimha*

(B.N.JAYASIMHA)

Vice Chairman

*D.Surya Rao*

(D.SURYA RAO)

Member(J)

Dated: August 26, 1987.

VSN

84